

ITEM NO.1501
(For Judgment)

Court 9 (Video Conferencing)

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C)Nos. 10675-10676/2020

(Arising out of impugned final judgment and order dated 16-06-2020 in WPN No. 12295/2018 02-09-2020 in RAC No. 133/2020 passed by the High Court of Judicature at Bombay at Aurangabad)

ARUNA

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

(IA No. 88942/2020 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 88943/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 88940/2020 - EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 11416/2020 (IX)

Date : 27-07-2021 These matters were called on for pronouncement of Judgment today.

For Petitioner(s) Mr. B.H. Marlapalle, Sr. Adv.
Mr. Shirish K. Deshpande, AOR
Ms. Rucha Pravin Mandlik, Adv.
Mr. Govind Karwa, Adv.
Mr. Apoorv Shukla, Adv.

For Respondent(s) Mr. Rahul Chitnis, Adv.
Mr. Sachin Patil, AOR
Mr. Aaditya A. Pande, Adv.
Mr. Geo Joseph, Adv.

Mr. Shreyas Gacche, Adv.
Mr. T. R. B. Sivakumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Hon'ble Mr. Justice Navin Sinha pronounced the non-reportable judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice R. Subhash Reddy.

Leave granted.

...2/-

The order of the High Court is set aside and the appeals are allowed in terms of the signed non-reportable judgment.

Pending applications, if any, stands disposed of.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
COURT MASTER (NSH)

(Signed non-reportable judgment is placed on the file)